

**COMMITTEE**

**ON**

**GOVERNMENT ASSURANCES  
(2021-2022)**

**(SEVENTEENTH LOK SABHA)**

**SIXTY-FIRST REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)**

*Presented to Lok Sabha on.....23-03-2022*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**March, 2022/ Chaitra , 1944 (Saka)**

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\***  
(2021 - 2022)

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

**SECRETARIAT**

1. Shri J. M. Baisakh - Joint Secretary
2. Shri T.S. Rangarajan - Director
3. Shri S. L. Singh - Deputy Secretary
4. Shri Sanjeev Kumar Gulati - Committee Officer

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\* The Committee has been constituted w.e.f. 09 October, 2021 *vide* Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2022), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-First Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2021-2022) at their sitting held on 02 December, 2021 *inter-alia* considered Memorandum Nos. 02 to 11 containing requests received from various Ministries/Departments for dropping of 10 pending Assurances and decided to pursue 02 Assurances.

3. At their sitting held on 08 March, 2022, the Committee on Government Assurances (2021-2022) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

22 March, 2022

01 Chaitra , 1944 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2021-2022) considered Ten Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 10 pending Assurances at their sitting held on 02 December, 2021.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 02 Assurances:-

<b>Sl. No.</b>	<b>SQ/USQ No. &amp; Date</b>	<b>Ministry</b>	<b>Subject</b>
1.	USQ No. 3208 dated 14.03.2018	Defence (Department of Defence)	Fighter Planes (Appendix –II)
2.	USQ No. 1042 dated 22.11.2019	Environment, Forest and Climate Change	Great Indian Bustard (Appendix –III)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 02 Assurances are given in Appendices -II to III.

5. The Minutes of the sitting of the Committee dated 02 December, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- IV.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-IV and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

22 March, 2022

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01 Chaitra , 1944 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

**COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee at their sitting held on 02 December, 2021

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
1	2	SQ No. 298 dated 14.12.2011	Coal	-	Hospitals and Dispensaries in CIL
2	3	USQ No. 2248 dated 08.03.2021	Finance	Department of Revenue	E-Way Bill for Intra-State Gold Transportation
3	4	USQ No. 2396 dated 28.03.2012	Communications	Department of Telecommunications	National Broadband Plan
4	5	USQ No. 402 dated 19.07.2016	Agriculture and Farmers Welfare	Department of Agriculture and Farmers Welfare	Licensing and Formats for GM Technology Agreement Guidelines
5	6	USQ No. 5681 dated 10.05.2012	Railways	-	Rail Coach Factory
6	7	SQ No. 133 dated 27.11.2019 (Supplementary by Shri Dharambir Singh, M.P.)	Railways	-	Upgradation of Signalling System
7	8	USQ No. 3208 dated 14.03.2018	Defence	Department of Defence	Fighter Planes
8	9	USQ No. 2170 dated 08.03.2021	Finance	Department of Economic Affairs	Innovation in Currency Format
9	10	USQ No. 1042 dated 22.11.2019	Environment, Forest and Climate Change	-	Great Indian Bustard
10	11	USQ No. 2222 dated 08.03.2021	Finance	Department of Economic Affairs	Ban on Bitcoin Trading



**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 08**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3208 dated 14.03.2018 regarding "Fighter Planes".**

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On 14 March 2018, Adv. Sharadkumar Maruti Bansode, M.P., addressed an Unstarred Question No. 3208 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence vide O.M. No. 7(14)/US D(Air-I)/2018 dated 18<sup>th</sup> July 2018 had requested the Committee to drop the Assurance on the following grounds:-

*"that answer given to the LSUSQ No. 3208 was indicative of the status of the induction of balance of 272 Su-30 MKI aircraft from HAL and the factual position that 'to meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from HAL is under progress' may not be treated as an Assurance as it was only a factual position of the contract implementation and therefore, does not constitute an Assurance."*

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 24.01.2020 and it was decided not to drop the Assurance. The Committee accordingly presented their Twelfth Report (17<sup>th</sup> Lok Sabha) on 23<sup>rd</sup> September 2020 and recommended that the Ministry must vigorously pursue the matter and apprise the Committee of the initiatives taken and progress made in the matter.

5. However, the Ministry of Defence vide O.M. No. 7(14)/US D(Air-I)/2018 dated 10<sup>th</sup> September, 2020 and 3<sup>rd</sup> November, 2020 had again requested the Committee to drop the Assurance on the following grounds:-

*"Answer given to the LSUSQ No. 3208 was indicative of the status of the induction of balance of 272 Su-30 MKI aircraft from HAL and the factual position that 'to meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from HAL is under process' may not be treated as an Assurance as it was only a factual position of a contract implementation and therefore, does not constitute an Assurance.*

*As regards updated status, it is to intimate that 'a total of 269 aircraft out of 272 have been inducted into IAF which constitutes 98% of contract supply. Two of the three remaining aircrafts are likely to be handed over to IAF by November, 2020. With this contract supply of the aircraft will go upto 99%. One aircraft had met with Cat I accident at HAL during contractor sorties and delivery timeline of this aircraft is yet to be confirmed by HAL. Air HQ is closely liasoning the matter with HAL for an early supply'."*

6. The above request for dropping the Assurance was again considered by the Committee at their Sitting held on 19 January, 2021 and it was decided not to drop the Assurance. The Committee accordingly presented their Forty-Seventh Report (17<sup>th</sup> Lok Sabha) on 3<sup>rd</sup> August, 2021 and felt that in sum and substance, the Assurance has been fulfilled. The Committee desired that the requisite Implementation Report be laid in the House.



7. However, the Ministry of Defence (Department of Defence) *vide* O.M. No. 7(14)/US D(Air-I)/2018 dated 15<sup>th</sup> September, 2021 has stated as under:-

"(i). It is to intimate that all aircraft have been inducted into IAF except one aircraft which met with an accident during production test flying i.e. a total of 271 aircraft out of the contracted 272 aircraft have been inducted into IAF.

(ii). It is intimated that the aircraft which met with accident during production test flying was scheduled for delivery in year 2012-13, however, delivery got delayed and HAL rescheduled the delivery in 2018-19. Unfortunately, the aircraft crashed during the production test flying at HAL.

(iii). It can be said that all 272 aircraft were produced and delivered except one that met with accident during production test flying at HAL."

8. In view of the above and considering that the induction of aircraft is now complete (except one aircraft which met with an accident during production test flying), the Ministry, with the approval of the Raksha Rajya Mantri, has again requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI:

DATED: 24/11/2021

Annexure

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.3208  
TO BE ANSWERED ON THE 14<sup>TH</sup> MARCH, 2018

FIGHTER PLANES

3208. ADV. SHARADKUMAR MARUTI BANSODE:

Will the Minister of DEFENCE  
be pleased to state:

- (a) whether the Government has entered into contract for purchase of Fighter Planes at accelerated rates; and  
(b) if so, the details thereof and the reasons therefor?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)  
IN THE MINISTRY OF DEFENCE

(डा. सुभाष भामरे)

(a) & (b): To meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from HAL is under process. Induction of 40 LCA into the IAF has commenced. On 15<sup>th</sup> March, 2017, Government sanctioned the enhancement of production rate of LCA from existing eight aircraft per year to sixteen aircraft per year. Also, the Request for Proposal (RFP) for procurement of 83 LCA Mk1A has been issued in December, 2017. Induction of 36 Rafale aircraft will commence by September, 2019.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 10

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1042 dated 22.11.2019 regarding "Great Indian Bustard".

On 22 November, 2019, Shri B. N. Bache Gowda, M.P., addressed an Unstarred Question No. 1042 to the Minister of Environment, Forest and Climate Change. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forests and Climate Change *vide* F. No. 17-10/2020-WL dated 07 February, 2021 has stated as under:-

"The recommendations of the Task Force were considered by the Standing Committee of National Board for Wild Life (SCNBWL) in its 54th Meeting held on 18th July, 2019. The SCNBWL accepted 11 recommendations out of the 13 recommendations of the Task Force which were circulated to all the States/ UT Administrations and concerned Authorities/ organizations for implementation."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 24/11/2021

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA  
UNSTARRED QUESTION No. 1042  
TO BE ANSWERED ON 22.11.2019

Great Indian Bustard

1042. SHRI B.N. BACHE GOWDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the critically endangered Great Indian Bustard is nearing extinction;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken/being taken by the Government for conservation of the Great Indian Bustard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI BABUL SUPRIYO)

(a) and (b) The Critically Endangered Great Indian Bustard faces imminent risk of extinction. There has been a decline in population of Great Indian Bustard due to combination of anthropogenic factors, such as historical hunting, conversion of its habitat, grasslands to intensive agriculture, and emerging threats like mortality due to collision/ electrocution with the power lines in its habitat and nest/predation by dogs and other predators in its breeding sites. As per the estimation of Wildlife Institute of India, the current population of Great Indian Bustard is estimated to be about 130-150 birds with the majority of the population in Jaisalmer Rajasthan at about 120 birds, Gujarat with 6 female birds, Maharashtra, Andhra Pradesh and Karnataka combined about 15-25 birds.

(c) Steps taken/being taken by the Government for conservation of Great Indian Bustards are as given below:

- i. The Great Indian Bustard is listed in Schedule-I of the Wild Life (Protection) Act, 1972, thereby, according them highest degree of legal protection from hunting.
- ii. Important habitats of Great Indian Bustards are designated as National

Parks/ Sanctuaries for their better protection.

- iii. The species has been identified for conservation efforts under the component 'Species Recovery Programme' of the Centrally Sponsored Scheme (CSS) - Development of Wildlife Habitat. Financial and technical assistance is provided to the State/ Union Territory Governments under the Centrally Sponsored Scheme of Development of Wildlife Habitat for providing better protection to Great Indian Bustard and its habitat.
- iv. Ministry has taken up an initiative on conservation breeding of the Great Indian Bustard in collaboration with Rajasthan, Gujarat and Maharashtra Forest Departments and technical support from Wildlife Institute of India, Dehradun. The Ministry with financial support from National Authority for Compensatory Afforestation Funds has sanctioned an outlay of Rs. 33.85 crores for the duration of five years for the programme titled 'Habitat Improvement and Conservation Breeding of Great Indian Bustard-an integrated approach'. The important objective of this programme is to build up captive population of Great Indian Bustard and to release the chicks in the wild for increasing the population and also to promote *in-situ* conservation of the species.
- v. In consultation with State Government, Wildlife Institute of India and international experts, a site for establishment of Conservation breeding Centre has been identified in Kota District, Rajasthan under the above mentioned project. Currently a facility with incubator, hatcher, chick rearing and housing for captive birds (upto 1 year age) has been set up at Sam, Jaisalmer, Rajasthan and is managed by WII Scientists, Rajasthan Forest Department with the technical assistance of the International Fund for Houbara Conservation and Reneco, Abu Dhabi who have a vast experience in breeding the related Houbara and Arabian Bustards in captivity.
- vi. Ministry has also constituted a Task Force for suggesting Eco-friendly measures to mitigate impacts of power transmission lines and other power transmission infrastructures on wildlife including the Great Indian Bustard.
- vii. Ministry has requested the Ministry of New and Renewable Energy and Ministry of Power to direct the power supply agencies to implement the mitigation measures such as installation of bird diverters on power lines, undergrounding of power lines upto 33 KV, painting of vanes of wind turbines etc.

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**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2021-2022)  
(SEVENTEENTH LOK SABHA)  
FOURTH SITTING  
(02.12.2021)

The Committee sat from 1500 hours to 1530 hours in Committee Room No. 139,  
Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Ashok Mahadeorao Nete
5. Shri Chandra Sekhar Sahu

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider and adopt 2 draft Reports, and (ii) to consider 10 Memoranda containing requests received from various Ministries/Departments for dropping of 10 pending Assurances.

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|----|--------------|--------------|--------------|--------------|
| 2. | <b>XXXXX</b> | <b>XXXXX</b> | <b>XXXXX</b> | <b>XXXXX</b> |
| 3. | <b>XXXXX</b> | <b>XXXXX</b> | <b>XXXXX</b> | <b>XXXXX</b> |

4. Thereafter, the Committee took up the said 10 Memoranda (Memorandum Nos. 02 to 11) containing 10 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorised the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 08 Assurances as per details given in Annexure-I\* and to pursue the remaining 02 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

*The Committee then adjourned.*

**\* Not related to this Report.**



**Statement Showing Assurances not dropped by the Committee on Government Assurances (2021-2022) at their sitting held on 02.12.2021**

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	8	USQ No. 3208 dated 14.03.2018	Defence (Department of Defence)	Fighter Planes	<b>The Committee note that all 272 aircraft have been produced and delivered and a total of 271 aircraft out of the contracted 272 aircraft have been inducted into Indian Air Force (IAF) except one aircraft which met with an accident during production test flying at Hindustan Aeronautics Limited (HAL). As a matter of fact, the Committee in their 47th Report (17th Lok Sabha) presented to the House on 3rd August, 2021 had observed that in sum and substance the Assurance had been fulfilled and had desired that the requisite Implementation Report be laid in the House. However, instead of laying the Implementation Report, the Ministry has again requested for dropping the Assurance which clearly reflects that no attention is being given by the Ministry to the Reports of the Parliamentary Committee. This has further delayed the implementation of the Assurance which remains pending for more than three years and six months. The Committee deplores this form of callous attitude and disregard for Parliamentary Assurances/Reports. Nevertheless, the Committee now expect the Ministry to accord utmost priority to the matter. The Committee, therefore, re-iterate their earlier recommendation that the requisite Implementation Report be laid on the Table of the House at the earliest without further delay.</b>

2.	10	USQ No. 1042 dated 22.11.2019	Environment, Forest and Climate Change	Great Indian Bustard	<p><b>The Ministry has stated that the recommendations of the Task Force were considered by the Standing Committee of National Board for Wild Life (SCNBWL) in its 54th Meeting held on 18th July, 2019. The SCNBWL accepted 11 recommendations out of 13 recommendations of the Task Force which were circulated to all the States/Union Territories Administrations and concerned authorities/organisations for implementation. Thus, in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid in the House.</b></p>
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MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2021-2022)  
(SEVENTEENTH LOK SABHA)  
SEVENTH SITTING  
(08.03.2022)

The Committee sat from 1500 hours to 1600 hours in Committee Room No. 3, Extension to Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri M.K. Raghavan
5. Shri Chandra Sekhar Sahu

**Secretariat**

- |    |                       |   |                  |
|----|-----------------------|---|------------------|
| 1. | Shri J. M. Baisakh    | - | Joint Secretary  |
| 2. | Shri T.S. Rangarajan  | - | Director         |
| 3. | Shri S.L. Singh       | - | Deputy Secretary |
| 4. | Smt. Vineeta Sachdeva | - | Under Secretary  |

XXXXX	XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX	XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following three (03) draft Reports without any amendments:-



- (i). Draft Report (17th Lok Sabha) regarding "Review of Pending Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)";
- (ii). Draft Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)"; and
- (iii). Draft Report (17th Lok Sabha) regarding "Requests for Dropping of Assurances (Not Acceded to)".

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

XXXXX      XXXXX      XXXXX      XXXXX      XXXXX  
XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*